GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:3777 ANSWERED ON:16.12.2011 CONTAMINATED BOTTLED WATER Ganpatrao Shri Jadhav Prataprao;Tudu Shri Laxman

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has taken note of contaminated bottled water in the country including unacceptably high levels of pesticide contamination;

(b) if so, the details thereof;

(c) the action taken/proposed by the Government to rein in these companies producing contaminated bottled water;

(d) the number of persons/companies penalised for the same during each of the last three years and the current year;

(e) whether the Bureau of Indian Standards proposes to change the testing norms in this regard; and

(f) if so, the details thereof and the reaction of the Government thereto?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

(a)to(c): The standards for packaged drinking water have been prescribed under Food Safety and Standards Regulations 2011 wherein limits for pesticides have also been laid down. To regulate the quality control of packaged drinking water, there is a mandatory provision that no person shall manufacture, sell or exhibit for sale packaged drinking water except under Bureau of Indian Standards (BIS) Certification mark. In this regard, random samples are drawn regularly by the State/U.T. Governments and penal action is taken against the offenders, in cases where samples are found to be not conforming to the provisions of the Act.

(d): The implementation of the Food Safety and Standards Act 2006 / Rules & Regulations made there under are carried out by the State/ UT Governments who take action in case of any violation of the Food Safety and Standards Regulations, 2011. No data is maintained centrally.

(e)&(f): The requisite information is being collected and will be laid on the table of the House.